

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 2027  
TO BE ANSWERED ON 08.08.2024**

**DATABASE OF GIG ECONOMY WORKERS**

**2027. SHRI KARTIKEYA SHARMA:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether there is any consolidated database for gig economy workers in the country, if so, the details thereof;**
- (b) whether these workers are covered under any labour protection and welfare schemes in force, if so, the details thereof;**
- (c) whether regulatory oversight is being kept on corporates engaging such workers, if so, the details thereof; and**
- (d) whether Government has any new initiatives planned to ensure protection of rights and welfare of gig workers, if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (d): As per an estimation by NITI Aayog vide its report titled "India`s Booming Gig and Platform Economy" published in June 2022, the number of gig workers and platform workers in the country was 7.7 million in 2020-21 which is expected to rise to 23.5 million by 2029-30.**

**The Code on Social Security, 2020, which has been enacted by the Parliament, provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.**

**The Code also provides for setting up a Social Security Fund to finance the welfare scheme. The provisions of the Code are yet to come into effect.**

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